

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 3684**

TO BE ANSWERED ON WEDNESDAY, THE 11TH DECEMBER 2019

ABOLITION OF LEGISLATIVE COUNCILS

3684. SHRI Y. S. AVINASH REDDY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of the States that are having the Legislative Councils at present;
- (b) whether the Government is contemplating on abolishing the Legislative Council System in the State and if so, the details thereof and the reasons therefor; and
- (c) whether the matter has been referred to the State Governments for their acceptance and if so, the details thereof?

ANSWER

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

- (a) : As per article 168 of the Constitution, Legislative Council is functional in the States of Andhra Pradesh, Bihar, Maharashtra, Karnataka, Telangana and Uttar Pradesh.

(b) Abolition of Legislative Councils is governed by the provisions of the article 169 of the Constitution according to which Parliament may by law provide for the abolition of the Legislative Council if the Legislative Assembly of the State passes a resolution to that effect by a majority of the total membership of the Assembly and by a majority of not less than two-thirds of the members of the Assembly present and voting.

(c) Does not arise.
